

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF**  
**KRSNA HOME PRODUCTS PRIVATE LIMITED**

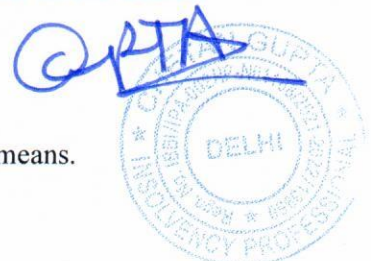
<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	Krsna Home Products Private Limited
2.	Date of Incorporation of Corporate Debtor	19.07.2013
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number /Limited Liability Identification Number of Corporate Debtor	U28998DL2013PTC255638
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	G-11, 2 <sup>nd</sup> Floor, Green Park Extension, New Delhi – 110016
6.	Insolvency Commencement Date in respect of Corporate Debtor	27.09.2023: Date of order copy 07.10.2023: Order obtained from the website
7.	Estimated Date of closure of Insolvency Resolution Process	25.03.2024
8.	Name and Registration Number of the Insolvency Professional acting as interim resolution professional	Chetan Gupta IBBI/IPA-002/IP-N01168/2021-2022/13950
9.	Address and Email Address of the Interim Resolution Professional as Registered with Board	Address: 604-605, PP City Centre, Road No. 44, Pitampura, New Delhi – 110034 Email: <a href="mailto:chetan.gupta@apacandassociates.com">chetan.gupta@apacandassociates.com</a>
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional	Address: 604-605, PP City Centre, Road No. 44, Pitampura, New Delhi – 110034 Email: <a href="mailto:Krsna.cirp@gmail.com">Krsna.cirp@gmail.com</a>
11.	Last Date for Submission of Claims	21.10.2023
12.	Classes of Creditors, if any, under clause (B) of Sub-Section (6a) of Section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a Class (Three Names for Each Class)	Not Applicable
14.	(a) Relevant Form (b) Details of Authorized Representatives are available at	Web Link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Court-IV has ordered the commencement of a corporate insolvency resolution process of the **KRSNA HOME PRODUCTS PRIVATE LIMITED** vide order dated 27.09.2023 (Order obtained from the website of NCLT on 07.10.2023).

The creditors of **KRSNA HOME PRODUCTS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 21.10.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.



Submission of false or misleading proofs of claim shall attract penalties.



**Chetan Gupta**

Interim Resolution Professional

IBBI/IPA-002/IP-N01168/2021-2022/13950



Date: 07.10.2023

Place: Delhi

Published on 8th October, 2023

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